

**RESERVE BANK OF INDIA**www.rbi.org.inwww.rbi.org.in/hindie-mail: helpprd@rbi.org.in

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**Reserve Bank Cancels Certificate of Registration of
M/s. Pariwar Finance & Investment (India) Limited, New Delhi**

The Reserve Bank of India has on June 12, 2007 cancelled the certificate of registration granted to M/s. Pariwar Finance & Investment (India) Limited, having its registered office at 11-A, Vandana Building, Tolstoy Marg, New Delhi-110001 for carrying on the business of a non-banking financial institution as the company has opted to exit from the business of a non-banking financial institution. Following cancellation of registration certificate, M/s. Pariwar Finance & Investment (India) Limited, New Delhi cannot transact the business of a non-banking financial institution.

Under powers conferred by Section 45-IA (6) of the Reserve Bank of India Act, 1934, the Reserve Bank can cancel the registration certificate of a non-banking financial company. The business of a non-banking financial institution is defined in clause (a) of Section 45-I of the Reserve Bank of India Act, 1934.

Ajit Prasad
Manager

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